

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-381/ND/2020

IN THE MATTER OF:

M/s. Harmilap Media Pvt. Ltd.

...PETITIONER

Vs.

M/s. Rama Krishna Buildwell Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

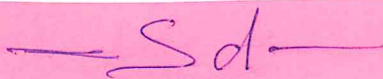
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Robin George, Advocate

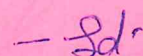
For the Respondent/ Corporate-debtor :Mr. Abhinav Beri, Advocate

ORDER

Heard the submissions made by the counsels for both the parties. Ld. Counsels for both the parties have made a joint request for grant of time for reaching an amicable settlement in the matter. Three weeks' time has been granted and matter is posted to **22nd February, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**